IN THE HIGH COURT OF MADHYA PRADESH AT INDORE

BEFORE

HON'BLE SHRI JUSTICE PRANAY VERMA ON THE 25th OF JANUARY, 2024

WRIT PETITION No. 1621 of 2024

BETWEEN:-

NAND KISHORE KUMBHKAR S/O SHRI SIDDHNATH KUMBHKAR, AGED ABOUT 65 YEARS, OCCUPATION: RETIRED DRESSER-II R/O -557, IMLI BAKHAL , VILLAGE AND POST KANASIA, TEHSIL TARANA DIST. UJJAIN (MADHYA PRADESH)

....PETITIONER

(BY MS. TRAPTI SONI - ADVOCATE)

AND

- 1. THE STATE OF MADHYA PRADESH SECRETARY MINISTRY OF HEALTH VALLABH BHAWAN BHOPAL (MADHYA PRADESH)
- 2. CHIEF MEDICAL AND HEALTH OFFICER DIST. UJJAIN (MADHYA PRADESH)
- 3. BLOCK MEDICAL OFFICER DEPARTMENT OF H E A L T H TARANA (MAKDON) (MADHYA PRADESH)
- 4. DISTRICT TREASURY OFFICER TREASURY AND ACCOUNTS DEPARTMENT UJJAIN (MADHYA PRADESH)

....RESPONDENTS

(BY SHRI ANENDRA SINGH PARIHAR - PANEL LAWYER)

This petition coming on for admission this day, the court passed the following:

ORDER

By the instant petition, the petitioner is claiming that although he stood retired on 30.06.2021 and the annual increment was to be added on 1st of July

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of that year, but he was not granted the said benefit.

2. Learned counsel for the petitioner submits that the issue involved in the

present case has already been settled by the Supreme Court recently in Civil

Appeal No.2471/2023 (The Director {Admn. and HR KPTCK and Ors.

Vs. C.P. Mundinamani & Ors.) wherein it has been held that benefit of annual

increment which was to be added on 1st of July every year shall be paid to the

employee who got retired on 30th of June of the said year, therefore, the present

petitioner is also entitled to get the said benefit.

3. Considering the aforesaid and taking note of the judgment passed by

Supreme Court in case of C.P. Mundinamni (Supra), this petition is allowed,

directing the respondents to grant the benefit of annual increment which was to

be added with effect from 01/07/2021 and recalculate the benefit of retiral dues

and pension and issue fresh PPO in favour of the petitioner within a period of

three months from the date of submitting copy of this Court.

4. With the aforesaid, the petition stands allowed.

सत्यमेव जयते

(PRANAY VERMA) JUDGE

Shilpa